



2026:AHC:17604

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5381 of 2025

Girija Shankar

.....Petitioner(s)

Versus

The State Of U.P. And 5 Others

.....Respondent(s)

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|---------------------------|---|--------------------------------|
| Counsel for Petitioner(s) | : | Dhirendra Singh, Santosh Kumar |
| Counsel for Respondent(s) | : | C.S.C.                         |

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**Court No. - 54**

**HON'BLE DINESH PATHAK, J.**

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

***"I. Issue a writ, order or direction in the nature of mandamus commanding the Consolidatin Officer Sadar I, Mau, District: Mau (Respondent No. 2) to ensure the herring of Case No. 170/2025 Computerized Case NO. 2025541551 56030170 (Earlier Case No. 969/2015-16) Chandrabhushan and others Vs. State u/s 9A (2)of U.P.C.H.Act, 1953 and decide the same within stipulate time which this Hon'ble Court may fixed.***

3. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.
4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.
5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

6. With the aforesaid direction, present writ petition is **disposed of**.

**(Dinesh Pathak,J.)**

**January 22, 2026**  
Priyanka